Directorate General of Foreign Trade Udyog Bhawan DES-V Section

Minutes of NC-V meeting scheduled for 01.08.2013 but actually held on 12.08.2013

The meeting No.18/AM-14 for the licensing year 2013-14 to consider the cases under Duty Exemption Schemes (Chapter-4) was scheduled for 01.08.2013 but actually held on 12.08.2013 in Room No.108 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri K.C. Meena, DDG	DGFT
2.	Shri Kuldeep Singh, Assistant Director	MSME
3.	Shri P.P. Pasricha, F.T.D.O.	DGFT

At the outset, the Minutes of NC-V Meetings Nos.17/AM-14, dated 25.07.2013 were taken for ratification. As there were no amendments to the same, the above referred minutes of 25.07.2013 were adopted for implementation by the Committee without any amendment. The agenda for meeting No.18/AM-14 dated 01.08.2013 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER · 18/84-ALC3/2013 **MEETING DATE**: 01.08.2013

	Party Name: PRECISE SEAMLESS APPARELS PVT LTD	Meet No/Date:18/84-ALC3/2013 01.08.2013	Status: Rejected
HQ File :01/84/050/00040/AM14/	RLA File :05/24/040/00013/AM14/	Lic.No/Date:0510352369 25.04.2013	Reject

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not submitted requisite information/details called for vide DC(MSME)'s letter dated 18.06.2013 so far. In view of above, the Committee was unable to finalise the norms and constrained to reject the case. RLA may take suitable consequential action accordingly.

	Case No.:4/14/84-ALC3/2013	Party Name: GAJANANYA SILK FABRICS	Status: Deferred
$\ _2$	HQ File :01/84/050/00075/AM14/		Defer Date: 05.09.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to send an e-mail reminder to the applicant firm for submission of the requisite information/details for consideration of the proposal. The case stands for re-listing on 05.09.2013.

	Case No.:5/14/84-ALC3/2013	1 3	Status: Deferred
$\ _3$	HQ File :01/84/050/00076/AM14/		Defer Date: 29.08.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME) and handed over the fresh documents received from applicant firm, in original, for their examination and comments.. It was decided to await the same and defer the case for re-listing on 29.08.2013.

			Meet No/Date:18/84-ALC3/2013 01.08.2013	Status: Deferred
4	HQ File :01/84/050/00047/AM14/		Lic.No/Date:0410146080 13.05.2013	Defer Date: 29.08.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP. It was decided to await the same and defer the case for re-listing on 29.08.2013.

Case No.:2/14/84-ALC3/2013		01 00 2012	Status: Approved
HQ File :01/84/050/00073/AM14/	RLA File :03/95/040/00106/AM14/	Lic.No/Date:0310734076 13.05.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	100% Spun Polyester Voile	84,113	100% Spun Polyester	85,795 Meter
	printed fabric, GSM-62+/-10%,	Meter	Grey Voile 50x50 66x60	(including 2%
	width-57/58"		fabric, GSM-62+/-10%,	wastage)
			width-61"	<u>-</u> .

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:6/9/84-ALC3/2013	3	01 00 2012	Status: Deferred
HQ File :01/84/050/00037/AM14/	RLA File :05/24/040/00031/AM14/	Lic.No/Date:0510354031	Defer Date:

05.09.2013 14.05.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 05.09.2013.

Case No.:5/18/84-ALC3/2013	'	Meet No/Date:18/84-ALC3/2013 01.08.2013	Status: Approved
HQ File :01/84/050/00126/AM14/		Lic.No/Date:0310737299 12.06.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of Deptt. of Chemicals & Petrochemicals conveyed vide their O.M.No.46011/01/2013-PC-II, dated 31.07.2013 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Grey/Draw Texturised	10,000.000	Reformate	8950.050 M.T.
	Filament Yarn/Texturised	M.T.	Acetic Acid	929.200 M.T.
	Filament Yarn		Naphtha	4808.400 M.T.
			Finish Oil	102.010 M.T.
			Catalyst T8P	0.920 M.T.
			Cobalt Acetate	13.930 M.T.
			Manganese Acetate	42.740 M.T.
			Hydro-Bromic Acid	3.710 M.T.
			Sodium Hydroxide	74.330 M.T.
			Molecular Sieves	0.240 M.T.
			Activated Alumina	0.120 M.T.
			Antifoam (Pluronic PE 10-	0.010 M.T.
			100)	

		Activated Carbon	0.140 M.T.
		Titanium Dioxide	34.130 M.T.
	Antimony Trioxide	6.160 M.T.	
		Dowtherm	50.500 M.T.

Case No.:6/18/84-ALC3/2013	-	Meet No/Date:18/84-ALC3/2013 01.08.2013	Status: Approved
HQ File :01/84/050/00127/AM14/		Lic.No/Date:0310737296 12.06.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of Deptt. of Chemicals & Petrochemicals conveyed vide their O.M.No.46011/01/2013-PC-II, dated 31.07.2013 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Grey/Draw Texturised	10,000.000	Reformate	8950.050 M.T.
	Filament Yarn/Texturised	M.T.	Acetic Acid	929.200 M.T.
	Filament Yarn		Naphtha	4808.400 M.T.
			Finish Oil	102.010 M.T.
			Catalyst T8P	0.920 M.T.
			Cobalt Acetate	13.930 M.T.
			Manganese Acetate	42.740 M.T.
			Hydro-Bromic Acid	3.710 M.T.

Sodium Hydroxide	74.330 M.T.
Molecular Sieves	0.240 M.T.
Activated Alumina	0.120 M.T.
Antifoam (Pluronic PE 10-	0.010 M.T.
100)	
Activated Carbon	0.140 M.T.
Titanium Dioxide	34.130 M.T.
Antimony Trioxide	6.160 M.T.
Dowtherm	50.500 M.T.

Case No.:1/18/84-ALC3/2013	01.00.2012	Status: Approved
HQ File :01/84/050/00122/AM14/	Lic.No/Date:0310738079 18.06.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of Deptt. of Chemicals & Petrochemicals conveyed vide their O.M.No.46011/01/2013-PC-II, dated 31.07.2013 as detailed below:

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Polyester Staple Fibre/	15,000.000	Reformate	13,292.160 M.T.
	Polyester Tow/ Polyester	M.T.	Acetic Acid	1380.000 M.T.
	Tops/ Polyester Spun		Catalyst T8P	1.380 M.T.
	Yarn (PTA Route)		Cobalt Acetate	20.700 M.T.
			Manganese Acetate	63.480 M.T.
			Hydro-Bromic Acid	5.520 M.T.

	Naphtha	349.215 M.T.
	Titanium Dioxide	55.800 M.T.
	Antimony Trioxide	10.050 M.T.
	Heat Transfer Fluid	82.500 M.T.
	(Dowtherm A/Santotherm	
	66/Terminal VPI	
	Spin finish oil	167.250 M.T.

Case No.:3/18/84-ALC3/2013	1 - 7	01.00.2012	Status: Approved
HQ File :01/84/050/00124/AM14/		Lic.No/Date:0310738347 20.06.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of Deptt. of Chemicals & Petrochemicals conveyed vide their O.M.No.46011/01/2013-PC-II, dated 31.07.2013 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Polyester Staple Fibre/	10,000.000	Reformate	8861.440 M.T.
	Polyester Tow/ Polyester	M.T.	Acetic Acid	920.000 M.T.
	Tops/ Polyester Spun		Catalyst T8P	0.920 M.T.
	Yarn (PTA Route)		Cobalt Acetate	13.800 M.T.
			Manganese Acetate	42.320 M.T.
			Hydro-Bromic Acid	3.680 M.T.
			Naphtha	6263.810 M.T.
			Titanium Dioxide	37.200 M.T.

Antimony Trioxide	6.700 M.T.
Heat Transfer Fluid	55.00 M.T.
(Dowtherm A/Santotherm	
66/Terminal VPI)	
Spin finish oil	111.500 M.T.

C]	Meet No/Date:18/84-ALC3/2013 01.08.2013	Status: Approved
Н	IQ File :01/84/050/00123/AM14/		Lic.No/Date:0310738763 24.06.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of Deptt. of Chemicals & Petrochemicals conveyed vide their O.M.No.46011/01/2013-PC-II, dated 31.07.2013 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Polyester Filament Yarn	6000.000	Reformate	5316.864 M.T.
		M.T.	Acetic Acid	552.000 M.T.
			Catalyst T8P	0.552 M.T.
			Cobalt Acetate	8.280 M.T.
			Maganese Acetate	25.392 M.T.
			Hydro-Bromic Acid	2.208 M.T.
			Sodium Hydroxide	44.160 M.T.
			Methanol	12.696 M.T.
			Naphtha	3618.600 M.T.

Spin finish oil	50.400 M.T.
Titanium Dioxide	24.600 M.T.
Antimony Trioxide	1.800 M.T.

Case No.:4/18/84-ALC3/2013		01 00 2012	Status: Approved
HQ File :01/84/050/00125/AM14/		Lic.No/Date:0310738983 25.06.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of Deptt. of Chemicals & Petrochemicals conveyed vide their O.M.No.46011/01/2013-PC-II, dated 31.07.2013 as detailed below:-

	S.No.	Export Product	Export	Import item	Quantity allowed
			Quantity		
	1.	Polyester Staple Fibre/	5000.000	Reformate	4430.720 M.T.
		Polyester Tow/ Polyester	M.T.	Acetic Acid	460.000 M.T.
2		Tops/ Polyester Spun		Catalyst T8P	0.460 M.T.
		Yarn (PTA Route)		Cobalt Acetate	6.900 M.T.
				Manganese Acetate	21.160 M.T.
				Hydro-Bromic Acid	1.840 M.T.
				Naphtha	3131.905 M.T.
				Titanium Dioxide	18.600 M.T.
				Antimony Trioxide	3.350 M.T.
				Heat Transfer Fluid	27.500 M.T.
				(Dowtherm A/Santotherm	
				66/Terminal VPI)	

		Spin finish oil	55.750 M.T.
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.			

Case No.:10/18/84-ALC3/2013	Meet No/Date:18/84-ALC3/2013 01.08.2013	Status: Deferred
HQ File :01/84/050/00131/AM14/		Defer Date: 12.09.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the applicant firm has not given sample and measurement chart of export product in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 12.09.2013.

		01 00 2012	Status: Approved
HQ File :01/84/050/00133/AM14/		Lic.No/Date:0510358620 03.07.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM of the export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Girls Dress (Shell Upper Body) in	10,460	100% Polyester solid	5855 Sq.
	100% Polyester solid dyed fabric,	Nos.	dyed fabric, GSM-84+/-	meter
	GSM-84+/-10% & (Shell Lower		10%	
	Body) in 100% Polyester knit for		100% Polyester knit for	9707 Sq.
	jacquard feather lurex fabric, GSM-		jacquard feather lurex	meter
	120+/-10% with indigenous lining,		fabric, GSM-120+/-10%	
	Style No.684783			

2.	Girls Dress in 64% Polyester 34%	4550 Nos.	64% Polyester 34%	5899 Sq.
	Rayon 2% Spandex solid dyed woven		Rayon 2% Spandex solid	meter
	fabric, GSM-380+/-10% with		dyed woven fabric,	
	indigenous lining, Style No.684760		GSM-380+/-10%	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

		1		Status: Deferred
15	HQ File :01/84/050/00128/AM14/		I	Defer Date: 05.09.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP for their examination and comments. It was decided to defer the case for re-listing on 05.09.2013.

Case No.:11/18/84-ALC3/2013		01.00.2012	Status: Approved
HQ File :01/84/050/00132/AM14/		Lic.No/Date:0510358862 04.07.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

- 11					
	S.No.	Export Product	Export	Import item	Quantity
			Quantity		allowed
	1.	Ladies Dress made of 100% Polyester	15, 293	100% Polyester net fabric	11,470 Sq.
		knitted net fabric (Upper portion),	Nos.	dyed with flock dot	meter
		GSM-60+/-10% and 100% Polyester		design, GSM-60+/-10%,	
		P/L woven (Lower portion) with lining,		width-57/58"	
		Style: LAURIE			

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:9/18/84-ALC3/2013	II 3	Meet No/Date:18/84-ALC3/2013 01.08.2013	Status: Deferred	
HQ File :01/84/050/00130/AM14/		II.	Defer Date: 12.09.2013	
Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to Deptt. of Chemicals & Petro-chemicals for their examination and comments. It was decided to defer the case for re-listing on				

		Case No.:8/18/84-ALC3/2013	Party Name: GAURAV INTERNATIONAL	Meet No/Date:18/84-ALC3/2013 01.08.2013	Status: Deferred
$\ _1$	8	HQ File :01/84/050/00129/AM14/		Lic.No/Date:0510359660 12.07.2013	Defer Date: 12.09.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 12.09.2013.

MANUAL AGENDA CASE

12.09.2013.

(19)

Case No.210	M/s Bharat Tissues Pvt. Ltd., Bangalore
NC 18/AM-14, dt. 01.08.2013	File No.01/84/50/481/AM-13/DES-V
Ratification of input output norms in respect of Advance Authorization No. 0710093699 dated	
13.02.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 12.09.2013.

(20)

Case No.211 M/s E.I. Dupont India Pvt. Ltd., Madurai			
NC 18/AM-14, dt. 01.08.2013	File No.01/84/162/065/AM-14/DES-V		
Ratification of input output norms in respect of Advance Authorization No.3510041093 dated			
23.05.2013.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the applicant firm has not given manufacturing process alongwith justification for wastage claimed of the export product in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 12.09.2013.

(21)

Case No.212 M/s Lavino Kapur Cotton Pvt. Ltd., Mumbai			
NC 18/AM-14, dt. 01.08.2013	File No.01/84/162/103/AM-07/DES-V		
Modification of SION K-103 for	Absorbent Cotton and K-104 for Absorbent Uncarded Cotton		
against import of Raw Cotton and for retrospective application for fixation of ad-hoc norms.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and does not found any justification to consider the proposal further. However, the Committee after deliberations has decided to send a letter to Textile Commissioner, Mumbai for submission of fresh report in this case.

(22)

Case No.213	M/s Bharat Fashions & Apparels, Bangalore		
NC 18/AM-14, dt. 01.08.2013	File No.01/84/50/021/AM-14/DES-V		
Ratification of input output norms against Advance Authorization No.0710094612 dated 03.04.2013.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 12.09.2013.

(23)

Case No.214 M/s Fashion Accessories, Gurgaon		
NC 18/AM-14, dt. 01.08.2013	File No.01/84/171/038/AM-14/DES-V	
Fixation of input output norms against Annual Advance Authorization No.0510345222 dated		
08.02.2013.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Guest Towels made of 100%	5000 Set	100% Linen woven fabric,	0.64 Sq.
	Linen woven fabric, GSM-		GSM-165+/-10%, width-	meter per
	165+/-10%, Size-15"x22"		54"	piece
2.	Sham made of 100% Linen	10,500 Nos.	100% Linen woven fabric,	1.06 Sq.
	woven fabric, GSM-165+/-10%,		GSM-165+/-10%, width-	meter per
	Size-20"x32"		52"	piece
3.	Runner made of 100% Linen	800 Nos	100% Linen woven fabric,	1.83 Sq.
	woven fabric, GSM-165+/-10%,		GSM-165+/-10%, width-	meter per
	Size-18"x108"		52"	piece
4.	Sham made of 100% Linen	5250 Nos.	100% Linen woven fabric,	1.46 Sq.

woven fabric, GSM-165+/-10%,	GSM-165+/-10%,	width-	meter per	
Size-20"x42"	54"		piece	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(24)

Case No.215 M/s Superhouse Ltd., Kanpur	
NC 18/AM-14, dt. 01.08.2013	File No.01/84/50/123/AM-13/DES-V
Ratification of input output norms in respect of Advance Authorization No.0610027351 dated	
30.05.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/88/2013-14/Hosy., dated 30.07.2013 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies Jacket made of 100%	2500 Nos.	100% Nylon with PU coated	4.35 Sq.
	Nylon with PU coated woven		woven texturised dyed fabric,	meter per
	texturised dyed fabric, GSM-		GSM-135+/-10%, width-57-	piece
	135+/-10%, 100% Polyester		58"+/-10%	
	Taffeta woven texturised dyed		100% Polyester Taffeta woven	1.62 Sq.
	fabric, GSM-60+/-10% and		texturised dyed fabric, GSM-	meter per
	100% Polyester knitted fleece		60+/-10%, width-58/59"+/-10%	piece
	fabric, GSM-210+/-10%,		100% Polyester knitted fleece	0.88 Sq.
	Style-Alpine		fabric, GSM-210+/-10%, width-	meter per
			58/59"+/-10%	piece
2.	Junior Jacket made of 100%	700 Nos.	100% Nylon with PU coated	3.85 Sq.
	Nylon with PU coated woven		woven texturised dyed fabric,	meter per
	texturised dyed fabric, GSM-		GSM-135+/-10%, width-57-	piece

	135+/-10%, 100% Polyester		58"+/-10%	
	Taffeta woven texturised dyed		100% Polyester Taffeta woven	1.26 Sq.
	fabric, GSM-60+/-10% and		texturised dyed fabric, GSM-	meter per
	100% Polyester knitted fleece		60+/-10%, width-58/59"+/-10%	piece
	fabric, GSM-210+/-10%,		100% Polyester knitted fleece	0.70 Sq.
	Style-HELSINKI		fabric, GSM-210+/-10%, width-	meter per
			58/59"+/-10%	piece
3.	Ladies Jacket made of 100%	1280 Nos.	100% Polyester woven coated	5.00 Sq.
	Polyester woven coated		texturised dyed fabric, GSM-	meter per
	texturised dyed fabric, GSM-		155+/-10%, width-57/58"+/-	piece
	155+/-10%, 100% Nylon		10%	
	Taffeta texturised dyed fabric,		100% Nylon Taffeta texturised	1.75 Sq.
	GSM-60+/-10% & 100%		dyed fabric, GSM-60+/-10%,	meter per
	Polyester Taffeta woven		width-57/58"+/-10%	piece
	texturised dyed fabric, GSM-		100% Polyester Taffeta woven	3.95 Sq.
	60+/-10%, Style- Ex Columbia		texturised dyed fabric, GSM-	meter per
			60+/-10%, width-58/59"+/-10%	piece
4.	Ladies Jacket made of 100%	900 Nos.	100% Polyester knitted fleece	2.40 Sq.
	Polyester knitted fleece dyed		dyed fabric, GSM-280+/-10%,	meter per
	fabric, GSM-280+/-10%,		width-63-64"+/-10%	piece
	Style-DERVOCK			
5.	Ladies Jacket made of 100%	1855 Nos.	100% Polyester Microfibre PU	3.19 Sq.
	Polyester Microfibre PU		coated woven texturised dyed	meter per
	coated woven texturised dyed		fabric, GSM-130+/-10%,	piece
	fabric, GSM-130+/-10%,		width-57-58"+/-10%	
	Style-DERVOCK			

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(25)

Case No.216	M/s Grindwell Nortion Ltd. or M/s Grindwell Nortion	
	International Ltd., Bangalore	
NC 18/AM-14, dt. 01.08.2013 File No.01/84/162/499/AM-13/DES-V		
Ratification of input output norms against Advance Authorization No.0710090486 dated 30.08.2012.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP. It was decided to await the same and defer the case for re-listing on 29.08.2013.

Outside agenda case

(26)

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	Case No.3	M/s Neo Corp International Ltd., Pithampur
	NC 18/AM-14, dt. 01.08.2013	File No.01/84/50/380/AM-13/DES-V
	Ratification of input output norms in re	espect of Advance Authorization No. 5610001483 dated
	09.01.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case, on repeat basis, as per decision taken in NC meeting No.37/AM-13, dated 20.12.2012, as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	PP Woven Jumbo Bags Milky	25,00,000	P.P. Granules	23,29,250 Kgs.
	white Neocon Brand	Kgs.	LLDPE Granules	2,06,250 Kgs.
			Additive Master Batch	55,000 Kgs.
			U.V. Stabilizer	
			Ethyl Vinyl Acetate	1,32,000 Kgs.
			Additive coloured Master	27,500 Kgs.
			Batch	
			P.P. Granules for packing	As per packing

material policy

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(27)

Case No.4	M/s Neo Corp International Ltd., Pithampur			
NC 18/AM-14, dt. 01.08.2013	File No.01/84/50/374/AM-13/DES-V			
Ratification of input output norms in respect of Advance Authorization No. 5610001452 dated				
03.01.2013				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case, on repeat basis, as per decision taken in NC meeting No.37/AM-13, dated 20.12.2012, as detailed below:

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity	_	
1.	PP Woven Jumbo Bags Milky	5,88,000	P.P. Granules	5,47,840 Kgs.
	white Neocon Brand	Kgs.	LLDPE Granules	48,510 Kgs.
			Additive Master Batch	12,936 Kgs.
			U.V. Stabilizer	
			Ethyl Vinyl Acetate	31,046 Kgs.
			Additive coloured Master	6468 Kgs.
			Batch	
			P.P. Granules for packing	As per packing
			material	policy

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.
